

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The recognition to the associations of civilian employees of the Union of India is at present regulated by a set of guidelines keeping in view the major features contained in the central Sectt. Service (Recognition of Service Associations) Rules, 1959.

(b) There is no bar to any citizen of India forming associations in terms of the provisions of the Constitution of India.

(c) The Government of India have not granted recognition to any employees associations of the Intelligence Bureau. The matter is moreover sub-judice before the Supreme Court.

Implementation of Seniority List of Executive Staff in I.B.

2945. SHRI BHEEKHABHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that no action is being taken by the Intelligence Bureau in implementing the seniority list of its Executive Staff despite several representations by the staff in pursuance of the acceptance of the Seniority list as final by the Intelligence Bureau Administration before the Delhi High Court and vacation of the stay by the Supreme Court in this regard;

(b) if not, the reasons thereof; and

(c) the progress made in implementing the Seniority List of the directly recruited Executive staff vis-a-vis absorbees and the details of the responsibility fixed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c). The revised seniority list finalised on the basis of the judgement of the Delhi High Court has formed the basis of all promotions made in IB since June, 1981. However, a few absorbee officers who are low in the revised seniority list but had been promoted to a higher grade while they were still deputationists,

against posts meant for deputationists, have been allowed to continue in the higher posts purely on an ad hoc basis. This is a stop-gap arrangement with a view to avoiding hardship of reversion to officers who have been promoted earlier. These absorbees will be considered for regular promotion only in their turn according to their revised seniority.

Conveyance Allowance to Executive Staff of I. B.

2946. SHRI BHEEKHABHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Intelligence Bureau administration has cut down the rates of conveyance allowance of its executive staff since November, 1981 against the Ministry of Finance Orders/Rules in this regard; and

(b) if so, the reasons thereof; the progress made in restoring the conveyance allowance and the details of the responsibility fixed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) It is not correct that the rates of conveyance allowance of the Executive Staff of Intelligence Bureau were cut down in November 1981. Internal guidelines were issued to all concerned to pass conveyance allowance claims above certain limits after exercising greater scrutiny at relatively senior level.

(b) Does not arise.

शांतिपूर्ण उद्देश्यों के लिये आणविक ऊर्जा का उपयोग

2947. श्री राजनाथ सोनकर शास्त्री : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कुछ विदेशी एजेंसियाँ पिछले दो से तीन वर्षों से शांतिपूर्व उद्देश्यों के लिए आणविक ऊर्जा का